COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 639 & 637 OF 2017 IN DFR NO. 1213 OF 2017

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s Subramaniya Siva Co-operative Sugar Mills Ltd. ... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M. Rajeev

Counsel for the Respondent(s) : -----

ORDER

IA NO. 639 OF 2017

(Appln. for condonation of delay in re-filing)

There is 100 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

IA NO. 637 OF 2017

(Appl. for condonation of delay in filing)

Issue notice to the Respondents returnable on 27.09.2017. Dasti, in addition, is permitted.

List the matter on <u>27.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson